

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No. 61/(MAH)/2016
CA No.

CORAM:

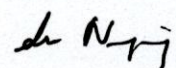
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

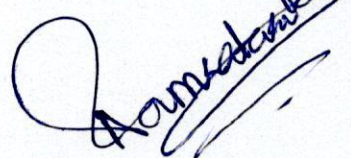
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES: Mrs. Alka Paresh Vora
V/s.
M/s. Balubhai Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SUSHMA NAGARAJ L DAISY DUBASH i/b Counsel Law LLP	Advocate for the Petitioner	

Counsel Mr. Nimay Dave
of w/o Mr. Namdeo
Dabekar Dalal as
i/b M/s. Mulla & Mulla & Gaigie
Blunt & Co.
Advs. for Resp. Nos. 1 to 4



ORDER

COM. APPEAL NOS. 56/58, 59/NCLT/MB/MAH/2016 TO 58/58, 59/NCLT/
MB/MAH/2016 & 60/58, 59/NCLT/MB/MAH/2016 TO 63/58, 59/NCLT/MB/
MAH/2016

Ld. Counsel for both sides, present.

On the mentioning made by the Petitioner before this Bench in CP 59/2016 on the file of Bench-1 of NCLT, Mumbai and CPs 56-58 & 60-63/2016 on the file of Bench-2 of NCLT, Mumbai, for the parties having arrived to consensus to concede this Bench to pass an order directing the Respondent Companies (whose affairs are in dispute in the respective CAs) to maintain the shareholding pattern of those companies intact pending disposal of these cases subject to the outcome of probate proceedings pending before Hon'ble High Court of Bombay in respect to the estate of the deceased father of the petitioner, this Bench, hereby directs the above referred Respondent Companies and other respondents not to change the shareholding pattern of the respective companies until further orders subject to the outcome of probate proceedings with a clarification that the parties are at liberty to have inter se transfers within respective company without directly or indirectly effecting the shareholding of late Jiten P. Modi or the HUF shareholding in his name, which will have bearing upon the interest of the petitioner in respect to the claim she made in these company petitions.

For time being, there being no apprehension on record that the Respondents in these company petitions are likely to alienate the assets of any of the companies whose affairs are in dispute before this Bench, no order has been passed to that effect except giving liberty to the Petitioner to approach this Bench in the event the Respondents are likely to create third parties over the assets of any of these companies.

The Respondents are directed to file reply in all these Company Petitions within four weeks and rejoinder if any within 3 weeks thereof.

List this matter for hearing on 25.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 29.11.2016